

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. No. 140/91 In
O.A. No. 1602/91
T.A. No.

199

DATE OF DECISION 22.4.1992

Dr. M.R. Prabhakar

Petitioner

Advocate for the Petitioner(s)

Versus

Administrator of Union

Respondent

Territory of Daman & Diu & Ors.

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Ye
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal?

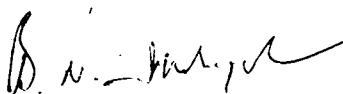
(Judgment of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

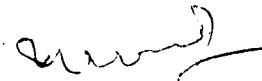
This R.A. has been filed by one, Dr. Manoj Kanti Mandal, being aggrieved by the interim order passed by the Tribunal on 16.7.1991 in OA-1602/91. By the said interim order, the respondents were directed to post the applicant anywhere in Diu or Daman, but he should not be reverted from the post of Health Officer which he has held for one year. According to him, the applicant in OA-1602/91 is junior to him and that the interim order adversely affects his interests.

2. On 25.10.1991, after hearing the learned counsel for the applicant, OA-1602/91 was allowed to be withdrawn with liberty to approach the Tribunal with a fresh application

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if so desired. In view of this, R.A.140/91 has become infructuous and is disposed of as having become infructuous.


(B.N. Dhoundiyal)
Administrative Member


(P.K. Kartha)
Vice-Chairman (Judl.)